

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF HUBTOWN BUS TERMINAL
(VADODARA) PRIVATE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Hubtown Bus Terminal (Vadodara) Private Limited
2.	Date of incorporation of corporate debtor	08.04.2008
3.	Authority under which corporate debtor is incorporated / registered	RoC – Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45203GJ2008PTC069640
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Address: Makarpura Bus Depot, Nr.G.I.D.C Opp. Toyota Show Room, Makarpura Main Road,, Vadodara, Vadodara, Gujarat, India, 390010
6.	Insolvency commencement date in respect of corporate debtor	24.11.2023
7.	Estimated date of closure of insolvency resolution process	22.05.2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Vinod Tarachand Agrawal IBBI/IPA-001/IP-00641/2017-18/11090
9.	Address and e-mail of the interim resolution professional, as registered with the Board	204, Wall Street I, Nr Gujarat College, Ellis Bridge, Ahmedabad. 380006 ca.vinod@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	VCAN Resolve IPE LLP 204, Wall Street I, Nr Gujarat College, Ellis Bridge, Ahmedabad. 380006 cirp.hubtown@gmail.com
11.	Last date for submission of claims	08.12.2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) www.ibbi.gov.in/home/downloads • Physical Address: same as point 10 • Email IRP at: cirp.hubtown@gmail.com (b) Not Applicable

Notice is hereby given that National Company Law Tribunal has ordered the commencement of corporate insolvency resolution process of the **Hubtown Bus Terminal (Vadodara) Private Limited** on **24.11.2023**.

The creditors of **Hubtown Bus Terminal (Vadodara) Private Limited**, are hereby called upon to submit their claims with proof **on or before 08.12.2023** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [Not in present case] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.




CA Vinod Tarachand Agrawal
Interim Resolution Professional
IBBI/IPA-001/IP-00641/2017-18/11090
Date: 30.11.2023
Place: Ahmedabad